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C.A.No. 3320-3321 OF 2001

ITEM No.44

Court No. 8

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.3320-3321/2001

INDIAN NATIONAL CONGRESS (I)

Appellant (s)

VERSUS

INSTITUTE OF SOCIAL WELFARE & ORS.

Respondent (s)

(With Appln(s). for exemption from filing O.T.)
With

C.A.No.3322-3323/2001

[Communist Party of India (Marxist) Vs. Institute of Social Welfare & Ors.]

C.A.No.3324/2001

[Union of India Vs. Institute of Social Welfare, Keral & Ors.]

C.A.No.3325/2001

[State of Kerla & Anr. Vs/ Institute of Social Welfare & Ors.]

CONTEMPT P.(Civil)334-335/2000 in CA Nos. 3320-3321/2001

[Kerala Vyapari Vyavasayi Ekopana Samithi Vs. M. Mohan Kumar & Ors.]

(FOR DIRECTIONS)

Date : 01/10/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE

HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s)

Mr. Ranji Thomas, Adv.
Mr. Javed Mahmud Rao, Adv.

For Respondent (s)

For Union of India

Mr. Harish N. Salve, SG.
Mr. Krishnan Venugopal, Adv.
Mr. B. Krishna Prasad, Adv. for
Mr. Shreekant N. Terdol, Adv.

Mr. John Mathew, Adv.
Mr. K.R. Sasiprabhu, Adv. for
Mr. Ramesh Babu M.R., Adv.

Mr. Haris Beeran, Adv.
Mr. S. Udaya Kumar Sagar, Adv.
(For Petr. in Contempt Petn. also)

Mr. S. Muralidhar, Adv.

Mr. G. Prakash, Adv.

Mr. B.K. Pal, Adv.

